

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J
HON'BLE MR. S. C. CHAUHAN, MEMBER-A

CIVIL MISC. CONTEMPT PETITION NO.80 OF 2002 IN
ORIGINAL APPLICATION NO. 114 OF 2000
(Bhagwan Singh Vs. Union of India & Others)

WITH
ORIGINAL APPLICATION NO. 115 OF 2000.
(Kailash Singh Vs. Union of India & Others)

WITH
ORIGINAL APPLICATION NO. 116 OF 2000
(Harish Chandra Sharma Vs. Union of India & Ors.)

WITH
ORIGINAL APPLICATION NO. 117 OF 2000
(Krishna Chandra Vs. Union of India & Ors.)
(DISTRICT : BULANDSHAHAR)

ALLAHABAD THIS THE 8TH DAY OF JULY, 2004

1. Bhagwan Singh S/o Sri Udai Pal Singh
R/o Type II/4, Kendriya Vidyalaya Colony,
Bulandshahr.
2. Kailash Singh S/o Sri Babu Lal,
R/o Type II/40, Shikarpur, D.M. Colony Road,
Bulandshahr.
3. Harish Chandra Sharma
S/o Late Bhagwan Prasad Sharma,
R/o Type III, Quarter No.4, Kendriya
Vidyalaya Colony, Bulandshahr.
4. Krishna Chandra S/o Sri Raghubir Singh,
R/o Type II Quarter No.7, Kendriya Vidyalaya
Colony, Bulandshahr.

.....Applicants

(By Advocate Sri D. Maushik)



Versus

1. Harsh Mahan Kerey, Commissioner,
Kendriya Vidyalaya Sangathan, (Headquarters)
18, Institutional Area, Sahmed Jeet Singh Marg,
New Delhi.
2. S.C. Jain, Deputy Commissioner,
(Acad.) 18, Institutional Area,
Saheed Jeet Singh Marg, New Delhi.
3. A.K. Vajpayee, Assistant Commissioner,
Kendriya Vidyalaya Sangathan, Lucknow.
4. V.K. Sharma, Principal,
Kendriya Vidyalaya, Bulandshahr, U.P.

.....Respondents

(By Advocate Sri D.P. Singh & Sri N.P. Singh)

ORDER

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

This Contempt Petition was filed by the applicants claiming dis-obedience of the orders passed by this Tribunal against the order dated 21.11.2000 passed in bunch of petitions including Q.A. No.114/00 to 117/00.

2. Respondents have now filed M.A. No. 2568/04 and M.A. No.2569/02 alongwith M.A. No.2570/02 for placing on record Suppl.CA alongwith the final judgment dated 01.04.2004 given by Hon'ble High Court of Judicature at Allahabad passed in writ petition nos 34246/02, 34247/02, 34249/02 and 34251/02 whereby the impugned order dated 21.11.2001 passed by this Tribunal has been quashed and a direction has been given to the petitioners / in the writ petition for re-consideration of the case of the transferees-respondents strictly in accordance with law and after taking into consideration the transfer policy and



the guidelines regulating such transfers.

3. Now that the order passed by the Tribunal itself has been quashed by the Hon'ble High Court of Judicature at Allahabad, the present Contempt Petition is not maintainable. The same is accordingly dismissed. Notices issued to the respondents are discharged.



Member-A



Member-B

/Neelam/